

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.613/98

Friday, this the 24th day of April, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

Thomas P Varghese,  
EDMC, Narikkodmala.P.O.  
Kannur District.

- Applicant

By Advocate Mr MR Rajendran Nair

VS

The Sub Divisional Officer(Postal),  
Koothuparamba Division. - Respondent

By Advocate Mr George Joseph, ACGSC

The application having been heard on 24.4.98, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

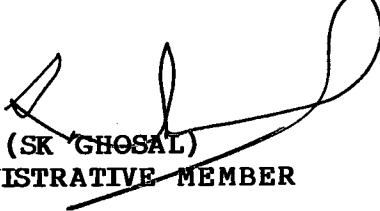
The applicant who is working as an Extra Departmental  
Mail Carrier(EDMC for short), Narikkodumala on provisional basis,  
is an aspirant for selection and appointment to the post on a  
regular basis. The applicant has filed this application praying  
for a declaration that he is entitled to be considered for regular  
selection and appointment to the post, giving due weightage for  
his provisional service, though his name is not sponsored by the  
Employment Exchange.

2. When the application came up for hearing, learned  
counsel of the respondent states that in view of the ruling of  
the Hon'ble Supreme Court in Excise Superintendent, Malkapatnam,

Krishna District, A.P. Vs KBN Visweshwara Rao, (1996) 6 SCC, 216, the respondent would consider the candidature of applicant also for regular selection and appointment to the post of EDMC, Narikkodumala.P.O.

3. In view of what is stated above, we dispose of this application with a direction to the respondent to consider the candidature of the applicant as valid for regular selection and appointment to the post of EDMC, Narikkodumala.P.O., giving due weightage for his provisional service in the same post in accordance with law, though his name may not be sponsored by the Employment Exchange. No costs.

Dated, the 24th April, 1998.

  
(SK GHOSAL)  
ADMINISTRATIVE MEMBER

  
(AV HARIDASAN)  
VICE CHAIRMAN

trs/24498